

period from 1st April, 1971, to 30th September, 1971. [Placed in Library. See No. LT-3027/72].

**ANNUAL REPORT AND ACCOUNTS (1970-71)
OF THE INDIAN DRUGS AND PHARMACEUTICALS
LTD.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF PETROLEUM AND CHE-
MICALS (SHRI DALBIR SINGH) :** Sir, I
beg to lay on the Table, under sub-section
(1) of section 619A of the Companies Act,
1956, a copy (in English and Hindi) each of
the following papers :—

(i) Tenth Annual Report and Ac-
counts of the Indian Drugs and Pharma-
ceuticals Limited, for the year 1970—71,
together with the Auditors' Report on
the Accounts and the comments of the
Comptroller and Auditor General of
India thereon.

(ii) Review by Government on the
working of the Company. [Placed in
Library. See No. LT-3056/72 for (i) and
(ii)]

**MOTION FOR EXTENSION OF TIME
FOR PRESENTATION OF REPORT OF
JOINT COMMITTEE ON CODE OF
CRIMINAL PROCEDURE BILL, 1970**

श्री महावीर प्रसाद गुप्तल : मान्यवर, मैं
प्रस्ताव करता हूँ कि :—

“दंड प्रक्रिया संहिता विधेयक, 1970
संबंधी सभाओं की संयुक्त समिति का प्रति-
वेदन प्रस्तुत किये जाने के लिये निर्धारित
समय को राज्य सभा के इक्यासीवें सत्र के
अंतिम दिवस तक और बढ़ा दिया
जाये।”

The question was put and the motion was adopted

MESSAGES FROM THE LOK SABHA

- (I) THE INDUSTRIAL DISPUTES AMENDMENT
BILL, 1972
- (II) THE CANTONMENTS (EXTENSION OF RENT
CONTROL LAWS) AMENDMENT BILL, 1972

**(III) THE SECUNDERABAD AND AURANGABAD
CANTONMENTS HOUSE RENT CONTROL
LAW (REPEAL) BILL, 1972.**

SECRETARY : Sir, I have to report to
the House the following three messages recei-
ved from the Lok Sabha signed by the Secre-
tary of the Lok Sabha :—

(I)

I am directed to inform Rajya Sabha that
the Industrial Disputes (Amendment) Bill, 1972
which was passed by Rajya Sabha at its sitting
held on the 6th April, 1972 has been passed by
Lok Sabha at its sitting held on the 26th
May, 1972, with the following amendment :—

Clause 2

Page 1, for lines 14 to 16 substitute—

“(a) an undertaking in which—

(i) less than fifty workmen are
employed,

or

(ii) less than fifty workmen were
employed on an average per working
day in the preceding twelve months,”

I am, therefore, to return herewith the
said Bill in accordance with the provisions of
rule 121 of the Rules of Procedure and
Conduct of Business in Lok Sabha with the
request that the concurrence of Rajya Sabha
in the said amendment be communicated to
Lok Sabha.

(II)

In accordance with the provisions of Rule
120 of the Rules of Procedure and Conduct
of Business in Lok Sabha, I am directed to
inform you that Lok Sabha, at its sitting held
on the 26th May, 1972, agreed without any
amendment to the Cantonments (Extension of
Rent Control Laws) Amendment Bill, 1972,
which was passed by Rajya Sabha at its
sitting held on the 4th April, 1972.

(III)

In accordance with the provisions of Rule
120 of the Rules of Procedure and Conduct
of Business in Lok Sabha, I am directed to
inform you that Lok Sabha, at its sitting
held on the 26th May, 1972, agreed without
any amendment to the Secunderabad and
Aurangabad Cantonments House Rent Con-
trol Law (Repeal) Bill, 1972, which was pas-
sed by Rajya Sabha at its sitting held on the
6th April, 1972.”